

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA No.811 & 812/2019 in O.A.No.310/01275/2019**

**Dated Friday, the 13<sup>th</sup> day of December, Two Thousand Nineteen**

**PRESENT**

**HON'BLE SHRI P.MADHAVAN, MEMBER(J)  
&  
HON'BLE SHRI T.JACOB, MEMBER(A)**

1. The Union of India  
Rep. by Secretary to Government  
Ministry of Finance  
Department of Revenue  
New Delhi -1.

2. The Principal Commissioner of Income Tax  
No. 63, Race Course Road  
Chennai – 600 018. ....Applicants/Respondents

By Advocate Mr. M. T. Arunan

Vs

M. Suresh Kannan  
Income Tax Officer, Ward III  
Coimbatore. .... Respondent/ Applicant

By Advocate M/s K. Sivasubramanian

**ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Judicial Member)**

MA 811/2019 has been filed by the respondents in OA 1275/2019 seeking condonation of delay of 18 days in filing MA for extension of time. MA 812/2019 seeks extension of time by a period of three months from 11.12.2019 to 11.03.2020 for compliance of the orders of this Tribunal dated 24.09.2019 in the said OA.

2. Learned counsel for the applicants/respondents in the MA/OA submits that the respondents are in the process of complying with the order of this Tribunal in OA 1275/2019. Since orders/instructions are still awaited from the Central Board of Direct Taxes, the matter is taking time.
3. There is no representation for the respondent in the MA.
4. In the above circumstances, MA for condonation of delay is allowed and MA for extension of time is disposed of by granting two months extension of time from today to comply with the order of this Tribunal.

(T.JACOB)  
MEMBER (A)

(P.MADHAVAN)  
MEMBER (J)

13.12.2019

M.T.